

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**I.A. No. 1445 and 1460 of 2020**

**In**

**Company Appeal(AT) (Insolvency) No. 612 of 2019**

**IN THE MATTER OF:**

**Andhra Bank**

**...Appellant**

**Vs**

**Sterling Biotech Limited  
(Through Liquidator) & Ors.**

**....Respondents**

**Present:**

**For Appellant: Mr. Rohan Agarwal, Advocate**

**For Respondents: Mr. Vikram Choudhary, Sr. Advocate,  
Mr. Tushar Gujjar, Mr. Sumant Batra, Mr.  
Abhishek Baid, Mr. Hemant Shah, Mr. Zoheb  
Hossain and Mr. Sandeep Bajaj, Advocates**

**ORDER**

**(Through Virtual Mode)**

**13.07.2020** Learned Counsel for the Resolution Professional states that Reply Affidavit has been served on the other side but the original is yet to be filed in this Tribunal. Learned Counsel for Resolution Professional may do so. Learned Counsel for various parties may file brief Written Submissions, not more than three pages, within 10 days.

List both the I.A.s on **27<sup>th</sup> July, 2020**. (We had dictated to fix the matter on 28<sup>th</sup> July, 2020, but considering availability, before signing we direct fixing of the matter on 27<sup>th</sup> July, 2020. Parties to note).

[Justice A.I.S. Cheema]  
Member (Judicial)

[Justice Venugopal M.]  
Member (Judicial)

(Kanthi Narahari)  
Member(Technical)